

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**



OA 2219/2003

New Delhi, this the 13th day of September, 2006

**Hon'ble Mr. Justice M.A. Khan, Vice-Chairman (J)
Hon'ble Shri N.D. Dayal, Member (A)**

K.K. Marwah
F-75, Jeevan Park
Pankha Road,
New Delhi – 110 059.

...Applicant

(None present)

VERSUS

Govt. of NCT of Delhi through

1. The Lt. Governor
GNCT of Delhi, Raj Niwas, Delhi.
2. The Chief Secretary
Delhi Government
IP Estate, New Delhi.
3. The Secretary (Education)
GNCT of Delhi
Old Secretariat, Delhi.
4. The Director of Education
GNCT of Delhi
Old Secretariat, Delhi.

...Respondents

(By Advocate Ms. Simran, proxy
for Mrs. Avnish Ahlawat)

ORDER (ORAL)

Mr. Justice M.A. Khan,

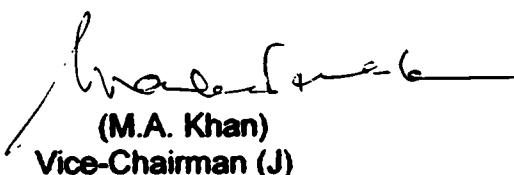
None present for the applicant. It is the last case of the day.

2. On the previous date of hearing also counsel for the applicant informed that his client was not in touch with him. It seems that the applicant is not interested in pursuing this case.

3. The OA is, therefore, dismissed in default.


(N.D. Dayal)
Member (A)

/Vikas/


(M.A. Khan)
Vice-Chairman (J)